The Epidemic Diseases (Bombay Amendment) Act, 1953

Act 12 of 1953

Keyword(s):
Epidemic, Disease, Bombay Epidemic
BOMBAY ACT No. XII OF 1953.¹

[THE EPIDEMIC DISEASES (BOMBAY AMENDMENT) ACT, 1953.]

[18th April 1953]

An Act to amend the Epidemic Diseases Act, 1897, in its application to the State of Bombay.

WHEREAS it is expedient to amend the Epidemic Diseases Act, 1897, in its application to the State of Bombay, for the purpose hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Epidemic Diseases (Bombay Amendment) Act, Short title. 1953.

2. After section 2A of the Epidemic Diseases Act, 1897, the following new section shall be inserted, namely:—

“2B. The State Government may, by notification in the Official Gazette, Delegation of direct that the powers exercisable by it under section 2 shall, subject to such conditions, if any, as may be specified in the notification, be exercisable also by the Collectors within their respective jurisdiction.”
